

Before The National Green Tribunal

Principal Bench, New Delhi

Original Application No. 383/2023

(I.A. Nos. 298/2024 & 125/2024)

President Garden City

Applicant

Resident Welfare Society

Versus

State of Punjab & Ors.

Respondent(s)

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Filed By- VK Khurana Applicant & General Secretary of Garden City Residential Welfare

society dehlon road, Sahnewal.

Dated- 24-12-2024



VK Khurana

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CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON

HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER

HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Objections to the report filed by the PPCB in connection with non-functional of sewage treatment plant.

- 1- Admitted
- 2- Admitted
- 3- Admitted to the extent when the officers of the PPCB visited the colony on 24-08-2024 and the sewage treatment plant was found locked and was not in operation this was a surprise visit.

The second visit was made by PPCB authorities on 04-09-2024 and the sewage treatment plant was found in operation. In this connection the date of visit was informed only to the representative of respondent no. 5, from where the sample of water has been taken is not known to the applicant as we were not informed about the visit this was a pre-planned visit as respondent no. 5 himself visited the garden city colony on 03-09-2024 & he contacted the PPCB authorities in their office.

(A) Mr. Ravi Kumar is the manager of Dynamic Infrastructure Pvt Ltd & not the STP operator as stated by concerned visiting officer of PPCB authorities. There is no STP operator appointed by respondent no. 5. If still respondent no. 5 says that STP operator has been appointed let him show the salary credited to his account since his appointment & since

(B) the operation of the STP plant. We enclose herewith one photograph (Annexure A page__4-5) which clearly shows that Mr. Ravi Soni is the authorized person of the respondent no. 5 to sell the plots on behalf of respondent no. 5

(C) Denied as water sample has been taken from nearby submersible pump.

(D) Admitted

(E) Admitted

(F) Admitted

(G) Admitted

(H) Admitted

4- The installed capacity so-called sewage treatment plant is not measurable how this has been measured by the PPCB authorities is not known. It is not even known whether the lock of the STP plant was opened or not as the information of the visit was given only to the respondent no. 5 & immediately the next day of the visit of the respondent no. 5 to the office PPCB authorities.

We may mention here that in case the sewage treatment plant is made operational continuously for 2 hours the treated discharge water will come out of the land earmarked for plantation of the eucalyptus trees which is around 400 sq yd and this treated water will come on the roads of the colony with foul smell and may lead to dangerous diseases & will also the occupants of the houses surrounding the STP plant will start vacating the house & they have spent crores of the rupees for the construction of the houses.

Still this fact has to be verified let the PPCB authorities made an inspection for operational of the STP plant & stand there for 2 hours at a stretch & they themselves will understand that STP plant doesn't have so called capacity of 20 KLD capacity & if the authorities go in the details, we will prove to the authorities that it is not at all functional intermittently even.

5- In addition to this after the visit of PPCB authorities immediately 200 more eucalyptus trees were planted in 400 sq yds of land with the advised of the PPCB authorities. Not only this immediately 2 more soak pits have been created by the respondent no. 5 in the colony to stop the overflow of sewage material, the exact measurement of the soak pits as given below-

(A) Total Length of bore done 100 ft deep.


(B) Total brick work done 25 ft deep.

(C) Total soak pit created 45 ft deep.

These soak pits are two in numbers & the photographs of creation of soak pits from the beginning till end are enclosed in annexure B (page- 6-24)

6- This clearly shows the PPCB visiting officer & respondent no. 5 are in hands in gloves with each other & creation of two more soak pits is further increasing the contamination of ground water which is used for drinking purpose.

7- The PPCB authorities have yet not recovered the EC of INR 3,55,23438 from respondent no. 5 has further committed the crime of creation two more soak pits in the colony & this is in the knowledge of PPCB authorities.



Signature

General Secretary

Date: 24-12-2024



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